

18.20 hrs.

## ESTIMATES COMMITTEE

FIFTY-SEVENTH, FIFTY-EIGHTH, SIXTY-FIRST AND SIXTY-SECOND REPORTS

**Shri A. C. Guha:** I beg to present the following Reports of the Estimates Committee:—

- (1) Fifty-seventh Report relating to action taken by Government on the recommendations contained in the 167th Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry Khadi and Village Industries Commission, Bombay.
- (2) Fifty-eighth Report relating to action taken by Government on the recommendations contained in the 161st Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—All India Handicrafts Board and Indian Handicrafts Development Corporation Limited.
- (3) Sixty-first Report relating to action taken by Government on the recommendations contained in the 166th Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner Part V—Export Promotion of Cotton Textiles.
- (4) Sixty-second Report relating to action taken by Government on the recommendations contained in the 164th Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner—Part III—Woollen Industry.

18.21 hrs.

## COMMITTEE ON GOVERNMENT ASSURANCES

SECOND REPORT

**Shri Morarka (Jhunjhunu):** I beg to present the Second Report of the Committee on Government Assurances.

**Shri S. M. Banerjee (Kanpur):** You remember, Sir, that on the 15th April 1964, during question hour, a question was raised by my hon. friend, Shri Kamath, about some inquiry which was proceeding against the Deputy Minister of Finance, Shrimati Tarkeshwari Sinha. Shri Tyagi had asked:

“Before sending the papers for the opinion of the Attorney-General, did the hon. Home Minister make any direct enquiry from the Deputy Minister concerned and was her statement taken? If so, will the Minister be pleased to place it on the Table?”

**Shri Hathi** had replied:

“Statement was taken, but so far as the question of placing it on the Table is concerned, we have sent all the papers to the Attorney-General”.

“The same question was raised by Shri Mathur and you said:

“Let the report come, and we will see”.

My information is that the report has been received from the Attorney-General. If so, before the session ends we want the report to be placed on the Table so that we can discuss the conduct of the Minister. I want an assurance from Government on this point.

**Mr. Speaker:** He wants a new assurance. But first he has to convince me that it is connected with this.